

| Serial No. of Order | Date of Order | Order with Signature |
|---------------------------|------------------|--|
| 12 | 9-10-90 | <p>Heard Learned Counsel for both sides further on merit in part. Put up tomorrow for further hearing.</p> <p><i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member(s)</p> |
| 13 | 10.10.90 | <p>Heard Mr. Ashok Mohanty, learned counsel for the applicant and Mr. Ganeswar Rath, learned Standing Counsel (Central) for the respondents. It is submitted by learned counsel for the respondents that he has been informed that the criminal case pending against the applicant has ended in acquittal. This being the present position we find it to be a futile exercise to deal with all the contentions which were advanced at the initial stage of the hearing of this case. A prayer for quashing of the disciplinary proceeding has been made. In this application, we are expressing no opinion on that question because in our view the main prayer of the applicant and the main thrust of arguments of learned counsel for the parties was on the question whether the departmental proceeding and the criminal case could run simultaneously in the facts and circumstances obtaining in this case.</p> <p>This case is accordingly disposed of. In view of the disposal of the case the order of stay stands vacated.</p> <p><i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (Judicial)</p> |